

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF DRINKING WATER AND SANITATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 4061**  
ANSWERED ON 30.03.2026

**JAL JEEVAN MISSION IN MAHARASHTRA**

4061 DR. MEDHA VISHRAM KULKARNI:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether it is a fact that the release of central funds for projects under the Jal Jeevan Mission (JJM) in Maharashtra has been pending since mid-2024, resulting in delays in the implementation of a large number of rural drinking water supply schemes in the State;
- (b) if so, the details of such pending projects, amount of central assistance yet to be released and the reasons cited for the delay,
- (c) whether State Government has undertaken completion of some projects from its own resources; and
- (d) steps taken by the Central Government to expedite fund release and ensure timely completion of these schemes?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI  
(SHRI V. SOMANNA)

(a) to (d) Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes/projects lies with State Government. Government of India, in partnership with States/UTs is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household. Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

Union Cabinet had approved the Jal Jeevan Mission for the period from 2019-20 to 2023-24 with Central outlay of Rs. 2,08,652 Crore and almost entire available fund was utilized in 2024-25. Moreover, Jal Jeevan Mission being time bound Mission mode programme and Water being a State subject, this department has clarified through letters and numerous review meetings that central financial support under JJM may be made available for utilization during Mission period only and any additional liabilities shall be borne by States from their own resources.

Significant progress has been made in the State of Maharashtra since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 48.43 lakh (33.00%) rural households were reported to have tap water connections. As reported by State, as on 27.03.2026, out of 146.77 lakh rural households in the State, more than 132.82 lakh (90.50%) households are reported to have tap water connections in their homes. (Source: JJM-IMIS)

The details of allocation, release and reported expenditure of the Central fund in Maharashtra under JJM, are as under:

Year	Central Fund			Expenditure under State share
	Allocation	Fund drawn	Expenditure	
2019-20	847.97	345.28	308.04	431.79
2020-21	1,828.92	457.23	473.59	324.56
2021-22	7,064.41	1,666.64	377.98	477.98
2022-23	7,831.25	3,915.62	3,109.53	2,972.21
2023-24	21,465.88	7,444.26	8,208.53	8,371.34
2024-25	5,352.93	1,605.88	2,235.12	3,150.59

(Source: JJM-IMIS)

The Union Cabinet has approved the JJM 2.0 with restructure and reorient the JJM from infrastructure creation to a service delivery, supported by drinking water governance and institutional ecosystem for sustainable rural piped water supply. For restructuring JJM focussing on structural reforms, Cabinet has approved enhancement of total outlay to Rs. 8.69 lakh crore with total central assistance of Rs. 3.59 lakh crore enhancing from Rs. 2.08 lakh crore approved in 2019-20 i.e. additional central share of Rs. 1.51 lakh crore.

The following corrective actions have been taken to address and overcome implementation deficiencies and ensure quality works under JJM in various parts of the country:

- i) **Financial Reconciliation** to review the status of financial reconciliation of JJM funds to identify the scheme-wise requirement of remaining funds.
- ii) **Observations of CNO** (Central Nodal Officers from GoI) and Technical Officers were shared to identify required corrective actions and assign responsibilities for compliance.
- iii) **Celebration of Jal Arpan Diwas** – for transparent handing over of scheme to community where the Local MPs and MLAs are to be invited.
- iv) **District Technical Unit (DTU)** to be constituted to monitor and provide support to assure the water supply in the Panchayats and villages.
- v) **Jal Sewa Ankalan** to be carried out by Panchayat for all the villages. The issues to be reviewed by **District Technical Unit (DTU)** and action to be taken by DWSM.
- vi) **Sujalam Bharat database** to be used for reporting all the water supply assets of rural areas on digital platforms such as JJM IMIS, PM Gati Shakti.
- vii) **Review of the Data reported on IMIS-** Ensure ground verification and rectify all data anomalies with prior approval of the Apex Committee chaired by Chief Secretaries.
- viii) **Cost Apportionment-** issues related to in-admissible apportioned costs arising from higher service level to be finalised by the Apex Committee.
- ix) **O&M Policy Finalization-** Expedite the notification of the State O&M Policy in accordance with the national framework.
- x) **Third-Party Inspection Agency (TPIA)** of all the works under JJM with involvement of district administrative authorities.
- xi) **Source and Asset Protection Advisory** to be issued by district-level for protection of water sources and JJM assets, including pipelines, reservoirs, and pump houses.

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